

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 213

Cont. A No. 02/JPR/2021

IB No. 131/9/JPR/2019

Under Section 425 of Companies Act, 2013

In the matter of:

**Sanwar Mal Tiwari Sole Prop. of Rajasthan Steel Corporation
... Operational Creditor/Applicant**

Versus

Aesthetic Stone Arts India Pvt. Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.
Danish Akhtar, Adv.
Aman Vijay, Adv. for RP

For the Suspended Director : Nipun Katyal, Adv.
Nitesh Srivastava, Adv.
Vasundhara Gupta, Suspended Director

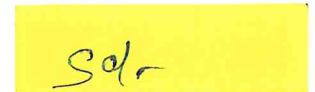
For the PNB : Vikas Jain, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. Aman Vijay, Adv. appearing on behalf of the RP. Mr. Nipun Katyal, Adv. along with Mr. Nitesh Srivastava, Adv. appearing on behalf of the Suspended Director. Mr. Vikas Jain, Adv. appearing on behalf of the Punjab National Bank. List the matter on 05.06.2024 at 12:00 PM.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 03, 2024

M.S.